

### Foreign Investment in Industries

215. **Shri P. G. Deb:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starrred Question No. 618 on the 6th December, 1961 and state:

(a) how many cases of foreign collaboration inviting foreign capital have been decided by Government in 1960, 1961 and till February, 1962; and

(b) whether a statement will be laid on the Table regarding the names of the foreign collaborators, names of Indian parties and their manufacturing programmes?

**The Minister of Industry (Shri Manubhai Shah):** (a) The total number of foreign collaboration cases, involving both technical and financial participation, approved during 1960, 1961 and first 2 months of 1962 were 380, 402 and 92 respectively.

(b) Statements of all the collaboration agreements approved during the years 1960 and 1961 have been published in the Journal of Industry and Trade:—

Collaboration agree- In January  
ments approved 1961 issue.  
during Jan-Sept.,  
1960;

Collaboration agree- In March  
ments approved 1961 Issue.  
during Oct-Dec.,  
1960.

Collaboration agree- In June  
ments approved 1961 issue.  
during Jan-March  
1961.

Collaboration agree- In September,  
ments approved 1961 issue.  
during April-June  
1961.

Collaboration agree- In December,  
ments approved 1961 issue.  
during July-Sept.  
1961.

Collaboration agree- In February,  
ments approved 1962 issue.  
during Oct-Dec.  
1961.

### Chinese Infiltration into NEFA

216. **Dr. Samantsinhar:** Will the Prime Minister be pleased to state:

(a) whether some Chinese army personnel have made illegal infiltration into some parts of NEFA for enlisting sympathy and support of the Memba, Khumba, Pailibo and Tagin etc. castes of the Lopa tribes; and

(b) what are the documents recovered from the suspected Chinese agents who were arrested by the Kamrup Police from the annual Bhubanes fair late in 1961?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) Chinese patrols intruded into the NEFA on a few occasions and these intrusions have been reported to the House. Our note dated the 31st October, 1961, to the Embassy of the People's Republic of China already placed on the table of the House would recall the facts. However, we have no information that these intruders tried to enlist the sympathy and support of the border tribes in these areas.

The Chinese have, however, made efforts to win over the border tribesmen visiting Tibet by giving them presents and other inducements.

(b) A Chinese who had sought shelter along with the Tibetans in 1959 was recently arrested at Darrang in Assam. Investigations are still in progress and it is not possible to furnish further details at this stage.

### Court of Enquiry for Coal Mines

217. **Shri S. C. Samanta:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 2 on the 20th November, 1961 and state:

(a) whether the Court of Enquiry constituted to go into the question of the nature of works in the coal mines which could be done by contract labour, has submitted its report;

(b) if so, what are the main recommendations; and